

L-11025/1/2018-Jus.
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Man Singh Road,
New Delhi Dated: 3rd August, 2021

To,

The Chief Secretaries,
All State Govts./UT of Delhi and Chandigarh.

Subject:- Grant of Dearness Allowance (DA) to the Judges of Supreme Court and High Courts- Revised Rates effective from 1.7.2021.

Sir,

I am directed to refer to this Department's letter of even number dated 8th November, 2019 on the above subject and to say that Ministry of Finance, Department of Expenditure, vide O.M. No. 1/1/2020-E-II (B) dated 20th July, 2021 (copy enclosed) has revised the rates of Dearness Allowance (D.A.) payable to Central Government employees and to the members of All India Services. The Dearness Allowance has been revised from 17% to 28% w.e.f. 01.07.2021. The increase subsumes the additional instalments arising on 01.01.2020, 01.07.2020 and 01.01.2021. The rate of Dearness Allowance for the period from 01.01.2020 till 30.06.2021 shall remain at 17%.

2. By virtue of the provisions contained in Rule 2 of High Court Judges Rules, 1956 and Rule 6 of the Supreme Court Judges Rules, 1959, the Judges of the High Courts and Supreme Court are also entitled to the revised rates of Dearness Allowance w.e.f. 01.07.2021 at the same rates (28%) as are admissible to the members of All India Service. The admissibility of Dearness Allowance would be subject to other conditions as stipulated by Department of expenditure's above mentioned O.M.

3. This issues with the concurrence of Joint Secretary and Financial Adviser (Law) vide note No. 14 dated 29.7.2021 (e-file no. 3831) and approval of Secretary (Justice) vide note No. 18 dated 31.7.2021.

Yours faithfully,



(Manish Kumar)


Under Secretary to the Govt. of India.

Tel.: 23782465

Copy forwarded for information and necessary action to:-

1. Secretary General, Supreme Court of India, New Delhi.

2. Registrars General, All High Courts.
3. Pay and Accounts Office, Supreme Court of India, New Delhi.
4. Pay and Accounts Office, No. XIV, Fire Station Building, Shanker Road, New Delhi.
5. Accountants General of all States.
6. Office of C&AG, Bahadur Shah Zafar Marg, New Delhi.
7. Central Administrative Tribunal, 61/35, Copernicus Marg, New Delhi.
8. Registrar, Krishna Water Disputes Tribunal, Trikoot-I, 3rd Floor, Bhikaji Cama Place, New Delhi- 110066.
9. Budget & Accounts Section, Ministry of Law & Justice, Shastri Bhawan, New Delhi.
10. Addl. Secretary (Pers.), Department of Expenditure, North Block, New Delhi.
11. Director, NIC- with the request to get the circular uploaded in the website of this Department.
12. Guard File.


(Manish Kumar)

Under Secretary to the Govt. of India.

No. 1/1/2020-E-II (B)
Government of India
Ministry of Finance
Department of Expenditure

North Block, New Delhi
Dated the 20th July, 2021

OFFICE MEMORANDUM

Subject: Revised rates of Dearness Allowance to Central Government employees w.e.f. 01.07.2021.

The undersigned is directed to refer to this Ministry's Office Memorandum No. 1/1/2020-E-II (B) dated 23.04.2020 vide which instalments of Dearness Allowance to Central Government employees due from 01.01.2020, 01.07.2020 and 01.01.2021, were frozen and to say that the President is pleased to decide that the Dearness Allowance payable to Central Government employees shall be enhanced from the existing rate of 17% to 28% of the basic pay with effect from 1st July, 2021. The increase subsumes the additional instalments arising on 01.01.2020, 01.07.2020 and 01.01.2021. The rate of Dearness Allowance for the period from 01.01.2020 till 30.06.2021 shall remain at 17%.

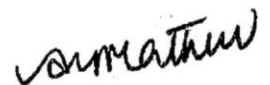
2. The term 'basic pay' in the revised pay structure means the pay drawn in the prescribed Level in the Pay Matrix as per 7th CPC recommendations accepted by the Government, but does not include any other type of pay like special pay, etc.

3. The Dearness Allowance will continue to be a distinct element of remuneration and will not be treated as pay within the ambit of FR 9(21).

4. The payment on account of Dearness Allowance involving fractions of 50 paise and above may be rounded to the next higher rupee and the fractions of less than 50 paise may be ignored.

5. These orders shall also apply to the civilian employees paid from the Defence Services Estimates and the expenditure will be chargeable to the relevant head of the Defence Services Estimates. In respect of Armed Forces personnel and Railway employees, separate orders will be issued by the Ministry of Defence and Ministry of Railways, respectively.

6. In their application to the persons belonging to Indian Audit and Accounts Department, these orders are issued under Article 148(5) of the Constitution and after consultation with the Comptroller & Auditor General of India.



(Annie George Mathew)
Additional Secretary to the Government of India

To

All Ministries/Departments of the Government of India (as per standard distribution list).

Copy to: C&AG, UPSC, etc. as per standard endorsement list.